

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 307**  
**(IB)-420(ND)/2017**  
**New IA-307/2024**

**IN THE MATTER OF:**

**M/s. Regal Metal & Ferro Alloys**

...

**Applicant/Petitioner**

**Versus**

**M/s. Sandeep Axles Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant           :**

**For the Respondent       :**

**For the RP                   :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-307/2024**:- The IA has been preferred for taking the 22<sup>nd</sup> Progress Report on record.

**For the reasons stated therein, the IA is allowed** and the report is kept on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**